

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay** that on **13th March 2025 at 10.30 a.m. :**

The Division Bench comprising of the **Hon'ble the Chief Justice** and the **Hon'ble Smt. Justice Bharati H. Dangre** will take up the following matters for **Pronouncement of Judgment**, through Video Conferencing, as per the board to be notified separately.

"FOR PRONOUNCEMENT OF JUDGMENT"

APPELLATE SIDE MATTERS

1. **Civil Writ Petition No.15018 of 2023**

Pushpa w/o Virendra Ganediwala

V/s.

High Court of Judicature of Bombay & Ors.

2. **Public Interest Litigation No. 75 of 2021**

with

Interim Application No. 2383 of 2021

in

Public Interest Litigation No. 75 of 2021

Arjun Raju Khanapure

V/s.

Union of India and others

ORIGINAL SIDE MATTERS

Writ Petition (L) No. 2694 of 2025

(Konkan Railways Corporation Limited

Versus

**Union of India through Chief Administrative
Officer (Construction) Central Railways)**

Dated this 12th day of March, 2025.

By order,

Sd/-

(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-

(H. M. Bhosale)
Registrar (Judl-I),
High Court, A.S., Bombay.